

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.1034 of 2012

(Arising out of Order-in-Appeal No.41-CE/LKO/2012 dated 31/01/2012 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow)

M/s Surya Food & Agro Ltd.

.....Appellant

(C-4, Industrial Area, Sarojini Nagar,
Lucknow, U.P.)

VERSUS

Commissioner of Customs

& Central Excise, Lucknow

.....Respondent

(7A Ashok Marg, Lucknow)

APPEARANCE:

Ms. Stuti Saggi, Advocate for Appellant
Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 70208/2020

DATE OF HEARING : 18 February, 2020
DATE OF DECISION : 18 February, 2020

ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal

in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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